

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 28**

**MA 1094/2019 IN CP/526(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **VIJAY KUMAR AGRAWAL & ORS V/s JUHU  
HOTEL PVT LTD & ORS**

Section 59 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013 and Rule 11 of  
NCLT Rules

---

**ORDER**

Adv. Harshwardhan for the Applicant is present. Adv. Avez G. for the Respondent No.4 to 6 present. Hrushi Narvekar a/w Harshavardhan G. Khambete for the Petitioners present through VC. Adv. Sumit Raghani, i/b. Agrud Partners for Respondent No. 2 present through VC. Adv. Rana Ranjit Singh for the Respondent o.7 present through VC.

**MA 1094/2019**

The RoC has placed the Report on record. The Respondent No.2 had filed the Additional Affidavit dealing with the RoC report. The Respondent No.4 to 6 & 7 seeks time to file their Reply also to the RoC report. The Respondent No.2, 4 to 6 & 7 are directed to place to serve a copy of their Reply to the Petitioner as well and file the hard copy. List this matter on Board on **02.08.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**